

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 3528

TO BE ANSWERED ON FRIDAY THE 16TH MARCH 2018

"CBDT order for CIC compliance"

3528. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of FINANCE be pleased to state:

- (a) whether, the Central Board of Direct Taxes (CBDT) has issued any internal instructions in May 2016 about the necessity of strict compliance with the orders passed by the Central Information Commission and if so, the details thereof;
- (b) Whether names and relevant details of all organisations availing income tax exemption has been uploaded on any website, if so, the details thereof; and
- (c) The total number of organizations availing tax exemption under each relevant section of the Income Tax Act, 1961, State/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

- (a) Yes, Sir. The Central Board of Direct Taxes (CBDT) has issued an internal instruction in May 2016 reiterating the necessity of strict compliance with the orders passed by the Central Information Commission (CIC). Accordingly, vide letter dated 17.05.2016, CBDT instructed Pr.CCsIT and Pr.DsGIT to comply with orders passed by CIC in appeals and complaints under the RTI Act, 2005 within the time fixed by the Commission.
- (b) and (c) Information regarding organizations, which are availing tax exemption State/UT-wise, under each of relevant sections of the Income-tax Act, 1961, is not maintained by CBDT in a centralised manner. However, details of charitable organisations availing income tax exemption mainly under section 10 and section 11 of the Income-tax Act, 1961 are available on website www.incometaxindia.gov.in.
